

(c) by when the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The Enquiry Committee members were S/Sh. N. B. Mallick, Senior Mechanical Inspector (Diesel), N. F. Railway, Silliguri Junction, S. P. Malhotra, Shop Supdt. (Train Lighting), N. F. Railway, New Bongai-gaon and Z. Alam, Foreman, N. F. Railway Printing Press, Kurseong.

(b) As this was a joint enquiry into an accident involving injury to the Machine-man, it has taken some time.

(c) The report has already been submitted by the Committee on 6-12-77.

Confirmation of Officers in Railway's with Long Service

4651. **SHRI HARI VISHNU KAMATH:** Will the Minister of RAILWAYS be pleased to refer to his answer to USQ 4919 on 26th July, 1977 re: confirmation of officers in Railways with long service and state:

(a) whether it is a fact that considering the figures given in the answer, 317 officers awaiting confirmation and the annual quota only 47, all the temporary officers will not be permanently appointed in Class I for almost a decade to come; and

(b) if so, whether Government propose to increase the yearly quota so as to expedite the process of confirmation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b): Some more Temporary Assistant Officers have since been confirmed, and only 303 of them are left to be confirmed in Class I/Junior Scale. The Government have recently increased the annual quota of confirmation in Class I/Junior Scale of temporary Assistant Officers in the Civil Engineering Department from 29 to 33. The annual quota for absorption in respect of all Departments now stands at 51 per annum. In addition,

it is also proposed to absorb permanently some of these Officers in the Indian Railway Personnel Service.

Post of Executive Chairman of Indian Law Institute

4652. **SHRI JAGANNATH PRASAD SWATANTRA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the post of the Executive Chairman of Indian Law Institute has been lying vacant for the last 2 years;

(b) whether it is also a fact that the Governing Council of the Indian Law Institute unanimously recommended to fill up the post; and

(c) if so, the reasons for keeping the post in abeyance?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) to (c). According to information furnished by the Indian Law Institute, its Governing Council at its meeting held on 21st April, 1976, decided to create the office of the Executive Chairman. In pursuance thereof, applications were invited by open advertisement in the Press for the post carrying the pay-scale of Rs. 2500-50-2550-100-2750.

At the next meeting held on 23rd April, 1977, the Governing Council did not however confirm the minutes of the previous meeting but instead empowered the President of the Institute to constitute a Committee of five persons to consider the amendments to the existing Rules, Regulations and By-laws of the Institute including the desirability or otherwise of creating the office of the Executive Chairman. A Committee has accordingly been constituted consisting of the following persons:—

1. Shri Justice P.M. Bhagwati, Judge, Supreme Court.

2. Shri Justice V. S. Deshpande, Judge, Delhi High Court.

3. Dr. Anand Prakash, Senior Advocate, Supreme Court.

4. Professor Upendra Baxi, Dean, Faculty of Law, University of Delhi.

5. Dr. S. N. Jain, Director of the Institute.

In view of the position stated above, it will be observed that the office of the Executive Chairman of the Institute does not exist at present and therefore, the question of keeping it vacant does not arise.

कालना स्टेशन में रेलगाड़ियों का रुकना

4653. श्री बंगाराम चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कालना स्टेशन पर केवल दो रेलगाड़ियां रुकती हैं और क्या कालना स्टेशन के निकट बहुत से गांव स्थित हैं ;

(ख) क्या कालना स्टेशन के निकट कालना नामक एक गांव है जो एक कस्बे से भी बड़ा है और वहां पर सभी रेलगाड़ियां क्यों नहीं रुकती हैं ;

(ग) क्या वहां रेलवे टिकटों की भारी बिक्री होती है फिर भी रेलगाड़ियां वहां नहीं रुकती हैं और इसके क्या कारण हैं ; और

(घ) क्या वे वहां रेलगाड़ियों को रोकने के लिए आदेश जारी करेंगे यदि हां, तो कब तक और क्या इस आदेश की एक प्रति सभा पटल पर रखी जाएगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ) दो जोड़ी सवारी गाड़ियां नामतः 1 एस एच/2 एस एच और

3 एस एच/4 एस एच गाड़ियां, कालना रेलवे स्टेशन पर रुकती हैं और यह व्यवस्था पर्याप्त समझी जाती है। कालना स्टेशन पर और अधिक गाड़ियां ठहराने का औचित्य नहीं है।

Expansion of I.D.P.L. Unit Hyderabad

4654. SHRI G. S. REDDI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the I.D.P.L., Hyderabad Unit will be further expanded;

(b) if so, whether there is a proposal for further diversification and production of more synthetic drugs in that unit; and

(c) if so, details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The project for the expansion of the S. D. P., Hyderabad Unit of IDPL, raising its capacity from 1988.5 to 3386.5 tonnes/annum is under implementation. This is scheduled to be commissioned by 1979-80.

(b) and (c). This unit has potential for further expansion too. Detailed proposals, sustained by feasibility studies, will be considered on merits.

Notaries and Oath Commissioners in U.P. State

4655. SHRI R. L. KUREEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is total number of Notaries and Oath Commissioners in U.P. State;

(b) total number of Notaries and Oath Commissioners belonging to S.C./S.T. in U.P. State and whether the quota reserved for them is complete; and